

Shortage of funds for ICDS

1976. MS. SUSHILA TIRIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the children in the country are still malnourished;
- (b) if so, the reasons therefor;
- (c) whether it is fact that the integrated Child Development Services is running short of funds; and
- (d) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) As per the National Family Health Survey-3 (NFHS-3) in 2005-06; 42.5% children below the age of five years in the country are underweight.

Malnutrition is multi-dimensional and multi-sectoral problem, the determinants of which include household food insecurity, illiteracy and lack of awareness especially in woman, access to health services, availability of safe drinking water, sanitation and environmental conditions and purchasing power etc. Besides, early age at marriage of girls, teenage pregnancies resulting in low birth weight of the newborns, poor breastfeeding practices, poor complementary feeding practices. Ignorance about nutritional needs of infants and young children and repeated infections further aggravate the malnutrition amongst children.

(c) and (d) An amount of Rs. 9285 crores was projected for the year 2009-10 against which Rs. 6706 crores was allocated as Budget Estimates (BE). As this amount was inadequate for effective implementation of Integrated Child Development Services (ICDS) - Scheme, it was increased to Rs. 8162 crore a Revised Estimates (RE) stage.

1977. The Question was cancelled

Advertisement on Female Foeticide

1978. SHRI S.S. AHLUWALIA:
SHRI NAND KUMAR SAI:
SHRI BRIJ BHUSHAN TIWARI:
SHRI Y.P. TRIVEDI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a photograph of former Pakistan Air Chief Marshal was published in various dailies in an advertisement on female foeticide of the Department of Woman and Child Development in the recent past;
- (b) if so, whether Government has set up any committee to probe the lapses;

- (c) if so, the details thereof and the terms of reference of the said committee;
- (d) whether the said committee has submitted its report to Government;
- (e) if so, the details thereof and the details of the action taken by Government against the persons responsible for such lapses; and
- (f) the total expenditure incurred on account of the said advertisement from public exchequer?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes Sir, it came to notice of the Government that the picture of unnamed soldier in one of the half page special feature was that of a former officer of the Pakistani Air Force.

(b) and (c) The Ministry of Women and Child Development has instituted an enquiry to look into the reasons for this inadvertent lapse. The terms of reference of the enquiry is given in the Statement (See below).

(d) and (e) The enquiry report has not yet been received.

(f) The total expenditure on account of release of four half page (colour) special feature on 24-01-2010 is Rs. 10,90,136/-.

Statement

(i) Enquire into the entire sequence of events starting from the reception of proposal for special advertisements, preparation of design lay-outs and upto the actual handing over of the approved design to DAVP for release of advertisements on 24th January, 2010.

(ii) Enquire into the reasons which led to the inclusion of this picture in the controversial advertisement on 24th January, 2010 in Times of India; those responsible for the lapse as well as the fact that whether the lapse was inadvertent or otherwise.

(iii) Enquire into the role and responsibilities of the Ministry as well as that of DAVP in respect of release of these advertisements.

(iv) Review the existing procedures in the Ministry of Women and Child Development for preparation and release of advertisements and suggest remedial measures to prevent such a lapse in future.

Implementation of Juvenile Justice Act

1979. SHRI A. ELAVARASAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that despite the enactment of Juvenile Justice Act and framing rules thereunder 10 years ago, the State Governments and the Central Government have not taken effective measures to implement the laws which aimed to prevent children in conflict with law from being banded together with adult criminals in jails;